

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI FRIDAY BENCH 'A' : NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.4769/Del/2018
Assessment Year : 2014-15**

**Smt. Nirmala Devi,
E-29, Prashant Vihar,
New Delhi – 110 085.
PAN : AEMPD5095E.
(Appellant)**

**Vs. Income Tax Officer,
Ward-38(3),
New Delhi.**

(Respondent)

Appellant by : Shri Tarandeep Singh, Advocate
and Shri Pulkit Verma, CA.
Respondent by : Shri M. Baranwal, Senior DR.

Date of hearing : **25.09.2020**
Date of pronouncement : **25.09.2020**

ORDER

PER G.S. PANNU, VP :

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-13, New Delhi dated 21st May, 2018.

2. The learned counsel for the assessee, vide email letter dated 11th September, 2020 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced in the presence of both the parties on conclusion of Virtual Hearing on 25th September, 2020.

Sd/-

(K. NARASIMHA CHARY)
JUDICIAL MEMBER

Sd/-

(G.S. PANNU)
VICE PRESIDENT

VK.

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1. Appellant : **Smt. Nirmala Devi,**
E-29, Prashant Vihar, New Delhi – 110 085.
2. Respondent : **Income Tax Officer, Ward-38(3), New Delhi.**
3. CIT
4. CIT(A)
5. DR, ITAT

Assistant Registrar